- 5. The summary is not specific as to which of the two took the note book and money from the boy. Thus bad in law.
- 6. The petiti(ner was supplied with a copy of the ch; rge dated 1-1-1969 charging the petitione ' with grave misconduct in the discharge o his duties as a public servant by depi ving Sat Prakash of note book containing Rs. 825/- and alleged to have committed an act punishable under Section 7 of tht Police Act.
- 7. The chargi is also bad in law as it does not specif\ the person who took note book containing the alleged amount of Rs. 825/-. Th charge is vague and is •quashable. Thi matter is all a suspicion in absence of pecific allegation of what part was played and by who in the criminal venture.
- 8. The inquir f was' held by the Enquiry Officer and the statement of inter alia of Sat Prakash w\s recorded in full of contradictions and f different versions. He has no! corroborate! the report Ex-P-A lodged by him but ha' miserably tormented and negatived it. r he entile statement is not the worth the piper on which it is written. 'It is a trash.
- 9. The order of dismissal was passed by •the Superintendi nt of Police, North District dated 17-3-196 >.
- 10. The pet; ioner filed appeal against the order of di missal to the D.I.G. under P.P.R. 16.30 oi 15-4-1969 as per receipt issued by the t hce of the D.I.G.
 - 11. The app a!was dismissed and the petition
- 12. That the oetitioner served the Department for a pe iod of about 19 years and scored many gi ad entries, cash Tewards and meritorious ce tificate but all have been
- 13. The peti ioner has two children who are school goii g and one ailing wife who :is a chronic jatient. 36RS/70

14. The petitioner is a poor person having no land even as his home and has no support to fall back upon.

The petitioner prays that the statement of Sat Parkash may only be perused and judged whether it is worth anything and justice be done to him.

> Yours faithfully. BACHAN SINGH, S/o. Nain Singh, C/o. Bamthi, Patti Idwal, P.O. Kikrakpauri. District Garhwal. UP.

STOPPAGE OF D.T.U. BUSES AT CENTRAL SECRETARIAT

1637. SHRI RUDRA NARAIN JHA: SHRIP. S. PATIL: SHRI DEVDATT **KUMAR** KIKABHAI PATEL: SHRt GOLAP BARBORA. SHRIMATI VIDYAWATI CHATURVEDI:

Will the Minister of PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT be pleased to state:

- (a) whether it is a fact that a letter jointly signed by nearly 150 residents including Members of Parliament and other V.I.Ps. who are residing at North Avenue and President's Estate New Delhi and nearby areas as well, has been written on 16th November, 1969 and addressed to the Chairman, Delhi Transport Undertaking and copies to all concerned in connection with complaint-c/wi-suggestion alof Police Delhi which has met to for the stoppage of some buses at Central
- Secretariat bus stop;
- (b) if so, the details thereof and the action taken or proposed to be taken in the matter to redress the grievances:
- (c) whether it is 1 also a fact that the drivers are instructed not to ply buses of route Nos. 9, 9A, 27. 45 and 30 through Central Secretariat after 7.30 P.M.; and
- (d) if so, the reasons therefor, and if not, the steps to be taken against bus. drivers and conductors for not pass'ing buses through Central Secretariat?

(b) Does not arise.

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(c) and (d) The bus services, which used to run through Central Secretariat (North Block) before 8 A.M. and after 7.30 P.M. were not being fully utilised by the commuters, because the office hours for the bulk of the Central Government employees were spread over from 9.00 A.M. to 5.30 P.M. Consequently, the D.T.U. considered it necessary to save uneconomic kilometer-age, by diverting the services via the Red Cross Road before 8.00 A.M. and after 7.30 P.M. However, on representations, with effect from 21-8-1970, the services' on routes No. 6, 27. 27A, 45A and 45B have been restored through the Central Secretariat before 8.00 A.M. and after 7.30 P.M.

URBAN PROPERTY GRAB MOVEMENT

1638. SHRIMATI VIDYAWATI CHA-TURVEDI:

SHRI RUDRA NARAIN IHA:

Will the PRIME MINISTER be pleased to Mate:

whether the attention of Government has been drawn to the reported news item that "The West Bengal Forward Block will launch an urban property grab movement" in the state under which selected urban properties owned by the Tatas, the Birlas and other Big Business houses and Maharajas as well as vacant houses in the city and towns would be ocupied by Forward Block members and supporters to focus the demand for imposition of a ceiling on urban property;

- (b) if So, the details thereof; and the reaction of Government thereto;
- (c) whether Government propose to brine forward legislation for imposing a ceiling en urban property; and

(d) if so, the details thereof; and if not the reasons therefor?

to Questions

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) and (b) Yes, Si". The State Government will no doubt take necessary action according to the law and deal firmly with any defiance of law.

(d) and (d) Government are awaiting the reactions of the State Governments to whom a reference has been made in this regard.

PERSONS ARRESTED AND TRIED IN CONNEC-TION WITH "LAND GRAB MOVEMENT"

- 1639. SHRIMATI VIDYAWATI CHA-TURVEDI: Will the PRIME MINISTER be pleased to State:
- (a) whether it is a fact that Police have instituted cases against some persons who have been arested in connetion with the "Land Grab Movement" started by leftist parties in the country;
- (b) if so, the reasons for arrests and the number of persons arrested;
- (c) th total acreage of land grabed as a result of the movement;
- (d) whether it is also a fact that the Government of India propose to allot and regularise such grabbed land to the actual cultivators: and
- (e) if so, the details thereof and if not. the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) and (b) According to information received so far, the number of arrests made is:

Punjab	 1873
Madhya Pradesh	 2254
Haryana	 99
Himachal Pradesh	 40
Podicherry	 189

Information in respect of the remaining States and Union Territories is being collected. Arrests have been made under the relevant provisions of the Cr. P.C. and I.P.C.